

Central Administrative Tribunal, Principal Bench, New Delhi

O.A.No.1341/2004

Hon'ble Mr.Justice V.S. Aggarwal, Chairman  
Hon'ble Mr.S.A. Singh, Member(A)

New Delhi, this the 17th day of March, 2005

Shri Anil Kumar,  
S/o Shri K.L. Sharma,  
No.883 North  
PIS No.28824239  
CAW Cell, North Distt.,  
PS Sarai Rohilla, Delhi

...Applicant

(By Advocate: Shri Keshav Kaushik)

Versus

1. Commissioner of Police,  
Police Headquarters,  
I.P. Estate, New Delhi
2. Deputy Commissioner of Police,  
North District,  
Delhi.
3. DCP Headquarters,  
I.P. Estate, ITO,  
New Delhi
4. DCP Establishments,  
Police Headquarters,  
I.P.Estate, New Delhi

...Respondents

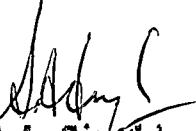
(By Advocate: Shri Ajesh Luthra)

Order(Oral)

Justice V.S. Aggarwal, Chairman

Learned counsel for the applicant states that he may be permitted to withdraw the present application but liberty may be granted to file a separate application claiming seniority over other persons mentioned in Annexure R-1 annexed with the counter reply.

2. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn.

  
(S.A. Singh)

Member(A)



( V.S. Aggarwal )  
Chairman

/dkm/